

Sixteenth Loksabha

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Title: Regarding proposal to amend the RTI Act.

SHRI MULLAPPALLY RAMACHANDRAN (VADAKARA): Thank you, Deputy-Speaker, Sir.

The Right to Information Act of 2005 is a landmark legislation made by the UPA Government, and it has given independence and authority to the citizens to extract information as per the provisions of the Act.

This historic piece of legislation mandated the officials in every office to change their attitude and duty from one of secrecy to one of sharing and openness. The attempt to bring about amendments to the RTI Act will lead to non-accountability, apathy, arrogance and corrupt practices among the bureaucrats.

We are living in an open society, and through you, Deputy-Speaker, Sir, I would request the Government to reconsider the decision and desist from the move to change the Act. Thank you, Sir.